

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3269**

TO BE ANSWERED ON THE 07TH AUGUST, 2018/ SHRAVANA 16, 1940 (SAKA)

VISA RULES FOR FOREIGNERS MARRYING INDIANS

3269. SHRI K. ASHOK KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is set to introduce amendments to visa rules for foreign nationals who marry Indians abroad, making it easier for their spouses to get visa for a longer period;

(b) if so, the details thereof;

(c) whether the Government has directed the concerned departments to amend the visa rules and streamline the process; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (d): As per the existing provisions, foreign nationals married to Indian nationals are eligible for grant of entry visa for a period of 5 years with multiple entry facility. Liberalization, simplification and rationalization of the Indian visa regime is a continuous process.
